

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.29/RP/2018  
Along with I.A. No.64/2018 in Petition No. 216/MP/2016**

Subject : Petition for review of the order dated 25.6.2017 in Petition No. 216/MP/2016 under Section 94 of the Electricity Act, 2003 read with Order 47 Rule 1 of the CPC and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 12.12.2018

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bhopal Dhule Transmission Company Ltd. And Others

Parties present : Ms. Suparna Srivastava, Advocate for PGCIL  
Shri Tushar Mathur, Advocate for PGCIL  
Shri R.P.Padhi, PGCIL  
Shri Harsh Kaushik, PGCIL  
Shri V.C.Shekhar, PGCIL  
Shri Jafar Alam, Advocate for BDTCL  
Shri Deep Rao, Advocate for BDTCL  
Shri Divyanshu Bhatt, Advocate for BDTCL  
Shri Tan Reddy, BDTCL  
Ms Anisha Chopra, BDTCL

**Record of Proceedings**

Learned counsel for the Review Petitioner submitted that the present Review Petition has been filed for seeking review of the order dated 25.6.2017 in Petition No. 216/MP/2015. Learned counsel submitted that the Commission in the impugned order dated 25.6.2017 held that the Review Petitioner is liable to bear the transmission charges for the Dhule-Vadodara 765 kV S/C transmission line from 9.2.2015 to 13.6.2015 (124 days) on account of delay in providing the termination bays at Vadodara sub-station which is an error apparent on the face of the record. Learned counsel submitted that due to delay in allotment of land by the District Administration, it could not construct the sub-station matching with the transmission line.

2. Learned counsel for the Review Petitioner submitted that the Review Petitioner has filed IA for stay the operation of the impugned order directing the Review Petitioner to pay BDTCL transmission charges for the DV line from 9.2.2015 to 13.6.2016.

3. After hearing the learned counsel for the Review Petitioner, the Commission directed to issue notice to the respondents on the Review Petition and IA.

4. The Commission directed the Review Petitioner to serve copy of the Review Petition on the respondents immediately, if not served already. The respondents were directed was directed to file their replies, by 28.12.2018, with an advance copy to the Petitioner, who may file its rejoinder, any, by 15.1.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The Review Petition and IA shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**